

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23728/2015

(Arising out of impugned final judgment and order dated 30/03/2015 in CEA No. 54/2015 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL
EXCISE AND SERVICE TAX, NOIDA Respondent(s)

(With appln. (s) for placing addl. facts and documents on record, interim relief and office report)

Date : 28/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Ms. Jaya Khanna, Adv.

Mr. Praveen Swarup, Adv. (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

A letter dated 26.08.2015 has been
circulated in the instant matter praying for
adjournment on the ground of filing additional
documents.

As prayed, list the matter after three
weeks.

(Neetu Khajuria)
Sr.P.A.

(Vinod Kulvi)
Assistant Registrar